

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item no.221 – Cont. A 03 of 2011

In

Co.Appeal 64 of 2019

**Proceedings under Section Sec 58 of Co Act,2013 r.w Rule 71 of NCLT rules
2016**

IN THE MATTER OF:

Kanchan Karunkar & Anr

.....Applicant

V/s

Montana Finance & Investement Pvt Ltd

.....Respondent

Order delivered on 20/01/2023

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)

Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Piyush Luktuke, Adv.

For the Respondent :

ORDER

Due to paucity of time, matter could not be taken up for hearing.

List on 27.02.2023

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**